

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3399
ANSWERED ON:30.08.2013
COMPASSIONATE APPOINTMENTS IN BANKS
Hussain Shri Syed Shahnawaz

Will the Minister of FINANCE be pleased to state:

- (a) whether the Public Sector Banks (PSBs) make appointments on compassionate grounds;
- (b) if so, the policy/guidelines laid down for such appointments in PSBs;
- (c) the number of applications received/pending and number of appointments offered by various banks on compassionate grounds during the last three years and the current year, bank and State/UT-wise;
- (d) whether the Government amended/changed these guidelines in the recent past; and
- (e) if so, the details thereof and the reasons therefor?

Answer

The Minister of State in the Ministry of Finance (Shri Namo Narain Meena)

(a) to (e): Yes, compassionate appointment is available in Public Sector Banks (PSBs) based on the "Scheme for appointment of dependents of deceased employees on compassionate grounds" as last modified in 2007. The Scheme provides for compassionate appointment in the following cases :-

- i) when an employee dies while performing his/her official duty as a result of violence, terrorism, robbery or dacoity; or
- ii) when an employee dies within five years of his/her first appointment or before reaching the age of 30 years, whichever is later, leaving a dependent spouse and/or minor children.

A statement showing details of cases of compassionate appointments in PSBs during the last three years is at Annexure – I and a statement of appointments offered in various States/ Union Territories is at Annexure – II.